

**THE GREATER CHENNAI CORPORATION REPORT IN THE JOINT COMMITTEE - THE JOINT COMMITTEE RECOMMENDATIONS IN THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A NO. 140 OF 2020 (SZ) SUOMOTU ON THE BASIS OF THE NEWS PAPER REPORT PUBLISHED IN DINAMALAR CHENNAI CITY SUPPLEMENT EDITION DATED, 30.07.2020 UNDER THE CAPTION "IF THE "THE CAPTION "WILL PERUNGUDI LAKE BECOME AN ECOLOGICAL PARK" - THE GREATER CHENNAI CORPORATION COMPLIANCE REPORT OF THE JOINT COMMITTEE RECOMMENDATIONS.**

**1. ORDERS OF THE HON'BLE TRIBUNAL**

It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 05/08/2020 in the matter of O.A.No. 140 of 2020 inter alia stated that:

*"2. It is alleged in the paper report that it is having an extent of 57 acres and this is the only lake which is free from encroachment.*

*3. It is also mentioned in the report that the lake is situated in between seashore and wetland and caters the need for agriculture activities in Kandhanchavadi and Perungudi.*

*4. In the olden days, in order to prevent seawater intrusion, two ponds were created in between every one Kilo Metre in the East Coast, Old Mamallapuram road from Thiruvanmiyur to Semmencherry.*

*5. As many of those ponds disappeared, the lake which is at the starting point is the only one saved.*

*6. The Public works Department and administration of then Perungudi Town Pandhayat had deepened the lake for 30 ft and strengthened its bank since 1997.*

*7. It was fenced with barbed metal wire at the cost of Rs. 1.5 crore to prevent encroachments. But after some time, the fencing got damaged at many places by anti-social elements.*

*8. The only problem of this lake is mixing of sewage water. On the Northern side of the lake, there is 200 acres of land which belongs to Department of Education.*

*9. This land has been encroached and houses built by thousands of encroachers. The district authorities were also ordered that no*

*basic facilities should be provided to the residents as they were constructed unauthorisedly.*

*10. They are illegally discharging the untreated sewage into the drains which mixes with the rain water and reaches the lake. Though complains were made regarding the same, no action has been taken.*

*15. In order to ascertain the present state of affairs and also the steps taken by the authorities for maintaining the water body, we feel it appropriate to appoint a committee comprising of 1)the District Collector, Chennai District, or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate deputed by him, 2) Superintending Engineer of Public Works Department and Water Resources Organisation, who is in charge of that area, 3) a Commissioner or a Senior Officer designated by the Commissioner of Greater Chennai Corporation, and 4) Senior Officer deputed by the Chairman Tamil Nadu State pollution Control Board to inspect the area in question and submit a factual as well as action taken report if there is any violation found*

*16. The committee is directed to consider the question as to whether there was any scheme launched by the State Government or by the District administration for protection of this water body and if so, what is the stage of its implementation and whether there is any unauthorised discharge of untreated sewage into the water and if so, trace out the persons who are responsible for the same and take appropriate action including imposition of environmental compensation, against such persons.*

*17. The committee is also directed to take the water samples from the lake for analysis to ascertain as to whether it confirms to the standard for drinking purpose including Bio Chemical Oxygen Demand (BOD) and Chemical Oxygen Demand (COD), Total Coli Form and Fecal Coli Form and other prohibited metals. If there is any contamination they are also directed to suggest the ways and means to rectify the same.*

*18. The committee is also directed to suggest an action plan with short term and long term measures with shorter time lines to restore the water body including establishing bio-diversity park/tree-planting around the water body and other protective*

measures to be taken to protect the water body against future encroachments as well.

19. The Public Works Department will be the nodal agency for coordination and for providing all necessary logistics for this purpose.”

**REPORT OF THE GREATER CHENNAI CORPORATION IN THE JOINT COMMITTEE REPORT**

Perungudi Lake is located at survey no.57 of Perungudi Revenue Village situated adjacent to Pallikaranai Marsh Land coming under Greater Chennai Corporation, Zone-14, Unit - 41, Division-184 and it is having a water spread area to an extent of 15.68 Ha

**Garbage Generation and Disposal Details:**

S. No	Division	Total Population	Total no of House holds	No. of Garbage Bins	Approx wet waste Collected from households /day in Kg	Approx Plastic collected /day in Kg
1	184	73408	18352	108	4500	194

The segregated wet waste is composted on a daily basis at the Micro Composting Centre (MCC) located at the Pallikaranai old dumping ground on daily basis located in div 188, at Tambaram - Velachery main road.

**Sewage Management Details:**

S.No	Name of Street	Septic tank
1	Ramappa nagar 2 <sup>nd</sup> main road, Div-184	Nil
2	Erikarai Street, Div-184	Nil
3	Behind Government School, Div-184	Nil
4	Behind Government School, Div-184	Nil
5	Wireless Quarters, Div-184	Nil
6	Kamarajar nagar, Div-186	Nil
7	Ramana Building, Div-184	Nil

More, there are 7 numbers Rain water inlets connected to the Lake by means of Cement Concrete pipes (0.60 M Dia – 2Nos. Culvert 1.6x1.6=2.56, Sluice gate-1Nos). These inlets will be opened only during the North-East monsoon period by the Zonal authorities for letting the rain water inside the Perungudi Lake.

There is no Under Ground Sewerage system for the area in Div 184 of Zone – 14. The households and commercial establishment were provided with individual septic tank arrangements.

### **JOINT INSPECTION OF THE COMMITTEE**

The members of the Joint committee have carried out the inspection in the area in question on 05/10/2020.

### **COMMITTEE RECOMMENDATIONS:**

**Based on the above observation, the Joint committee submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)**

01. Zonal Officer, Zone -14, Greater Chennai Corporation shall ensure that CMWSSB to provide and implement UGSS in the area in question, also take steps to intercept, transport, treat and dispose the sewage/sullage generated in the foreshore area of the Perungudi Lake within six months.
02. Zonal Officer, Zone -14, Greater Chennai Corporation shall arrange for the regular monitoring of the water body to avoid dumping of solid waste if any into the lake.
03. Zonal Officer, Zone -14, Greater Chennai Corporation shall levy fine on the violators dumping solid waste and CMWSSB shall take action against the disposing the sewage/sullage into the Perungudi Lake under Local body Acts.
04. Zonal Officer, Zone -14, Greater Chennai shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.
05. PWD shall strengthen of the bunds in the said water body and create biodiversity parks/ tree-planting around the banks of the

water body, so as to protect the lake against the future encroachment within six months by obtaining necessary funds from the Government

#### **REPORT OF THE GREATER CHENNAI CORPORATION – ZONE XIV:**

The Greater Chennai Corporation had taken necessary action as follows:-

In exercise of the powers conferred under section 3, 6 and 25 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986), the Central Government have made the Solid Waste Management Rules, 2016 to regulate the management of solid waste. The Solid Waste Management Rules, 2016 shall apply to every municipal authority which shall, within their territorial area be responsible for the implementation of the provisions of these rules, and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes. Further, it shall be the responsibility of the generator of wastes to co-operate with the municipal authority concerned to avoid littering and ensure delivery of segregated wastes in accordance with the collection and segregation system as notified under the Solid Waste Management Rules, 2016.

In exercise of the power conferred under section 349 of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) and under Rule 15 of the Solid Waste Management Rules, 2016 and in order to ensure effective solid waste management in the Corporation of Chennai, the Council hereby makes the Solid Waste Management Bye-Laws, 2019.

This bye-law applies to the domestic, institutional, commercial and any other non-residential solid waste generators, situated in the Corporation area, and the public who throw the solid waste in to storm water drain, underground sewerage system, water bodies within the limits of Corporation of Chennai.

#### **COMMITTEE RECOMMENDATIONS**

1. Zonal Officer, Zone -14, Greater Chennai Corporation shall ensure that CMWSSB to provide and implement UGSS in the area in

question, also take steps to intercept, transport, treat and dispose the sewage/sullage generated in the foreshore area of the Perungudi Lake within six months.

REPLY

**THE CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE ACT, 1978. (TAMIL NADU ACT 28 OF 1978).**

As Amended upto 30th November 1998. The Chennai Metropolitan Water Supply and Sewerage (Second Amendment) Act, 1997.

For Statement of Objects and Reasons see Part IV - Section 1 of the Tamil Nadu Government Gazette Extraordinary, dated the 10th January 1978, page 196; For Act see Part IV - Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 14th June 1978 pages 269-341. Received the assent of the President on the 8th June 1978, first published in the Tamil Nadu Government Gazette Extra-ordinary on the 14th June 1978.

The work of providing underground sewerage scheme to Perungudi area covering 184 and 186 divisions are completed and the trial commissioning works are under progress. The work of testing the flow and the work of raising the machine door on par with road are under progress. Once the flow test and trial commissioning works are completed, house sewer connection could be effected to the perungudi area which also covers the streets surrounding the perungudi lake.

2. Zonal Officer, Zone -14, Greater Chennai Corporation shall arrange for the regular monitoring of the water body to avoid dumping of solid waste if any into the lake.

REPLY

SOLID WASTE MANAGEMENT BYE-LAWS OF THE CORPORATION, FRAMED UNDER SECTION 349 OF THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919 (TAMIL ANDU ACT IV OF 1919) AND UNDER RULE 15 OF THE SOLID WASTE MANAGEMENT RULES, 2016.

**a. Definition:**

(50) " Public Place" includes any road, arch road, viaduct, lane, footway, alley or passage whether a thoroughfare or not over which the public have a right of passage, and such places to which the public has access such as parks, gardens, recreation grounds, playgrounds, beaches, water bodies, water courses, public plazas and promenades, government and municipal buildings, public hospitals, markets, slaughter houses, courts, etc.;

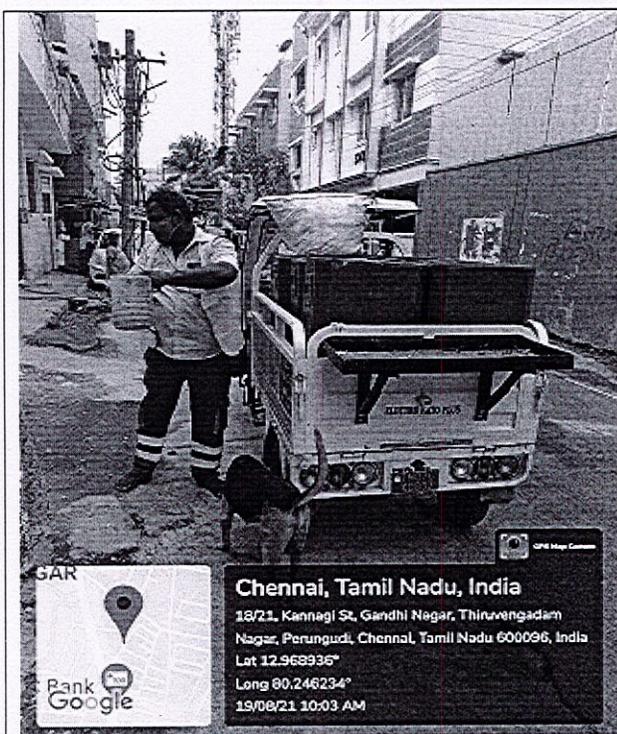
The Greater Chennai Corporation, Zone 14, Division 184, there are about 73,408 total populations. The Division consists of 18,352 number of Households. In this division, wet waste garbage compactor bins 54 Nos. & dry waste compactor bins of 54 Nos. have been placed in several locations. Garbage is being segregated & collected from every household and is being collected through 9 Nos. of Battery Operated Vehicles.

About 4500 kgs of wet waste collected is processed on a daily basis in Micro Composting Centres located in Pallikaranai Old Dumping Ground in Tambaram-Velachery Main Road.

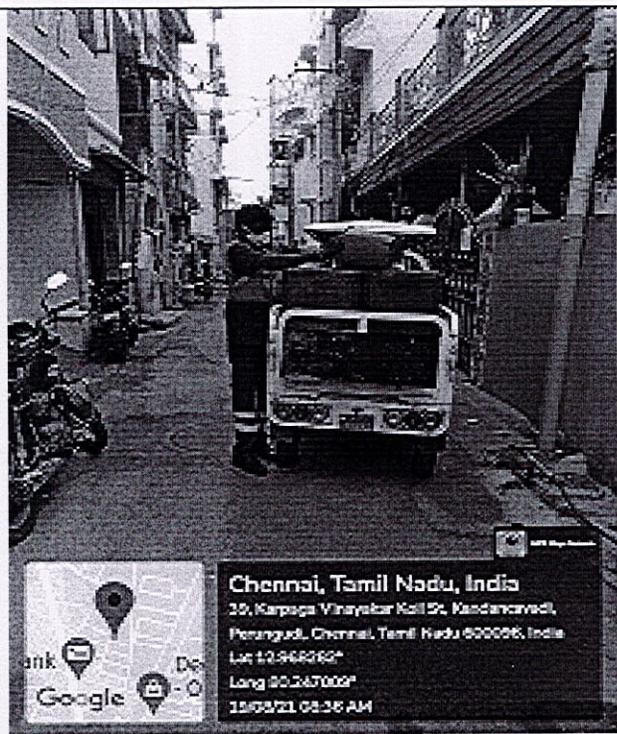
Apart from wet waste; Dry waste fractions like garden garbage, chappals, e-waste, coconut shells, plastics, thermocol, cardboards, pet bottles etc are collected and stored in Resource recovery centre located in Division 184.

Plastics collected are bailed using bailing machine and bailed bundles of plastics and thermocol are sent to Dalmia Cement. Otherhand, garden garbage and coconut husk are being processed separately.

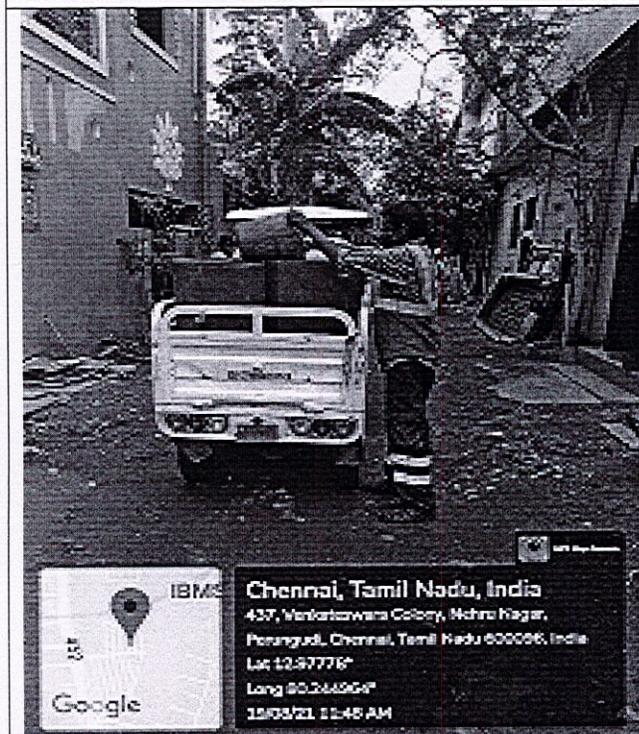
Since, all wastes are segregated and processed, there is no dumping of garbage around Puzhuthivakkam Chitheri Lake and its surroundings. The Conservancy Inspector, Conservancy Supervisors and Assistant Executive Engineer (Conservancy) Solid Waste Management will be regular monitoring of the water body to avoid dumping of solid waste into the lake and vehicle marchouts; source segregation, sweeping activities on a daily basis throughout the entire Zone – XIV area regularly.



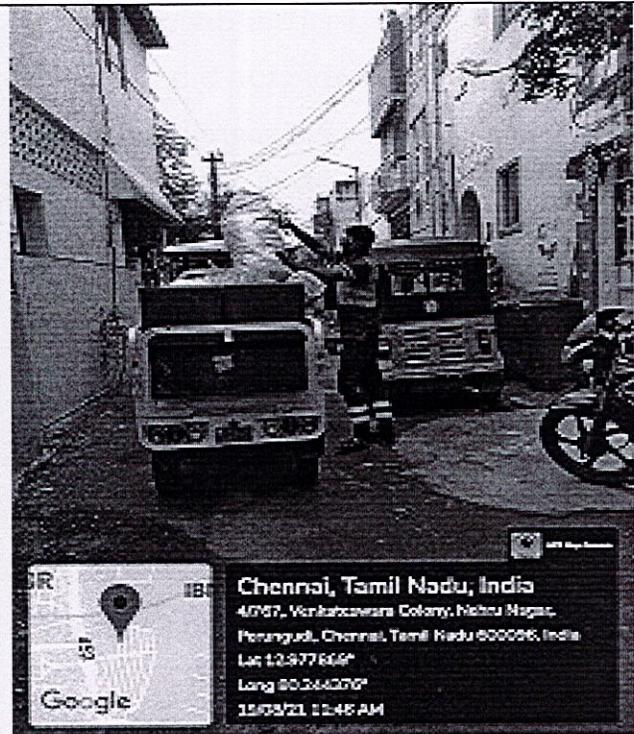
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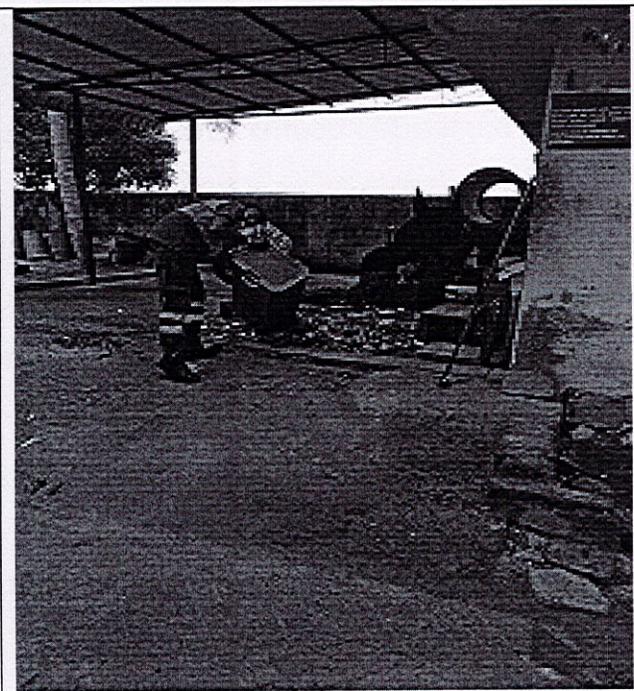
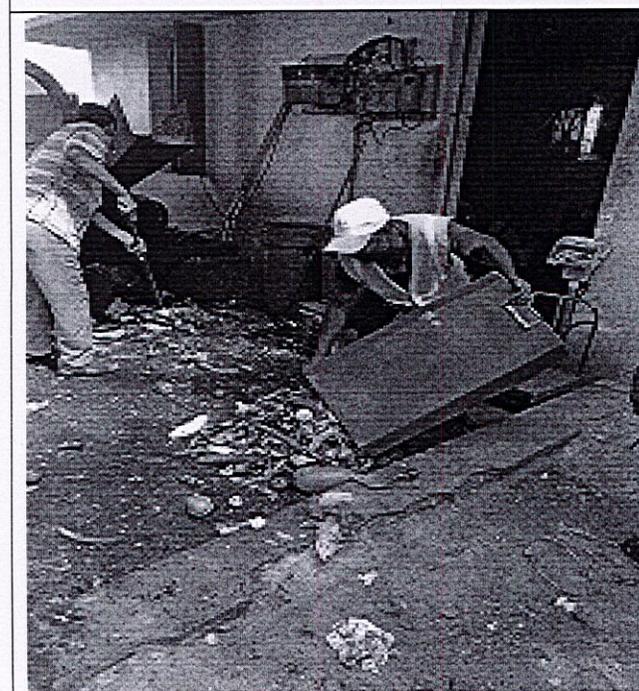
**Chennai, Tamil Nadu, India**  
 25, Karpaga Vinayakar Kall St, Mandaravadi,  
 Perungudi, Chennai, Tamil Nadu 600096, India  
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**Chennai, Tamil Nadu, India**  
 437, Venkataswami Colony, Nehru Nagar,  
 Perungudi, Chennai, Tamil Nadu 600096, India  
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 Long 80.244294°  
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**Chennai, Tamil Nadu, India**  
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 Perungudi, Chennai, Tamil Nadu 600096, India  
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3. Zonal Officer, Zone -14, Greater Chennai Corporation shall levy fine on the violators dumping solid waste and CMWSSB shall take action against the disposing the sewage/sullage into the Perungudi Lake under Local body Acts.

#### REPLY

SOLID WASTE MANAGEMENT BYE-LAWS OF THE CORPORATION, FRAMED UNDER SECTION 349 OF THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919 (TAMIL ANDU ACT IV OF 1919) AND UNDER RULE 15 OF THE SOLID WASTE MANAGEMENT RULES, 2016.

#### **5.1 Levying Penalties**

The powers for levying penalties for non-compliance of Solid Waste Management (SWM) Rules, 2016 as mentioned in Schedule IV of this Bye law is vested with ward level Assistant Engineers and Conservancy Inspectors of Corporation of Chennai.

#### **8.0 Penalties for contravention of these Bye-laws:**

- (1) On and after the date of commencement of these Bye-laws, there will be a familiarization/warning period of 30 days, after which, any contravention of these Bye-laws shall be punishable with fines as per the Schedule of Fines (Schedule IV) for every instance of breach of these Bye-laws. In case the generator of waste is found contravening any of these Bye-laws next time, the fine amount will be doubled.
- (2) In case of a person or any polluter is not able to pay the fine as mentioned in Schedule, while contravening any of these Bye-laws he/she will be prosecuted under the provisions made in City Police Act and District Police Act / Indian Penal Code.

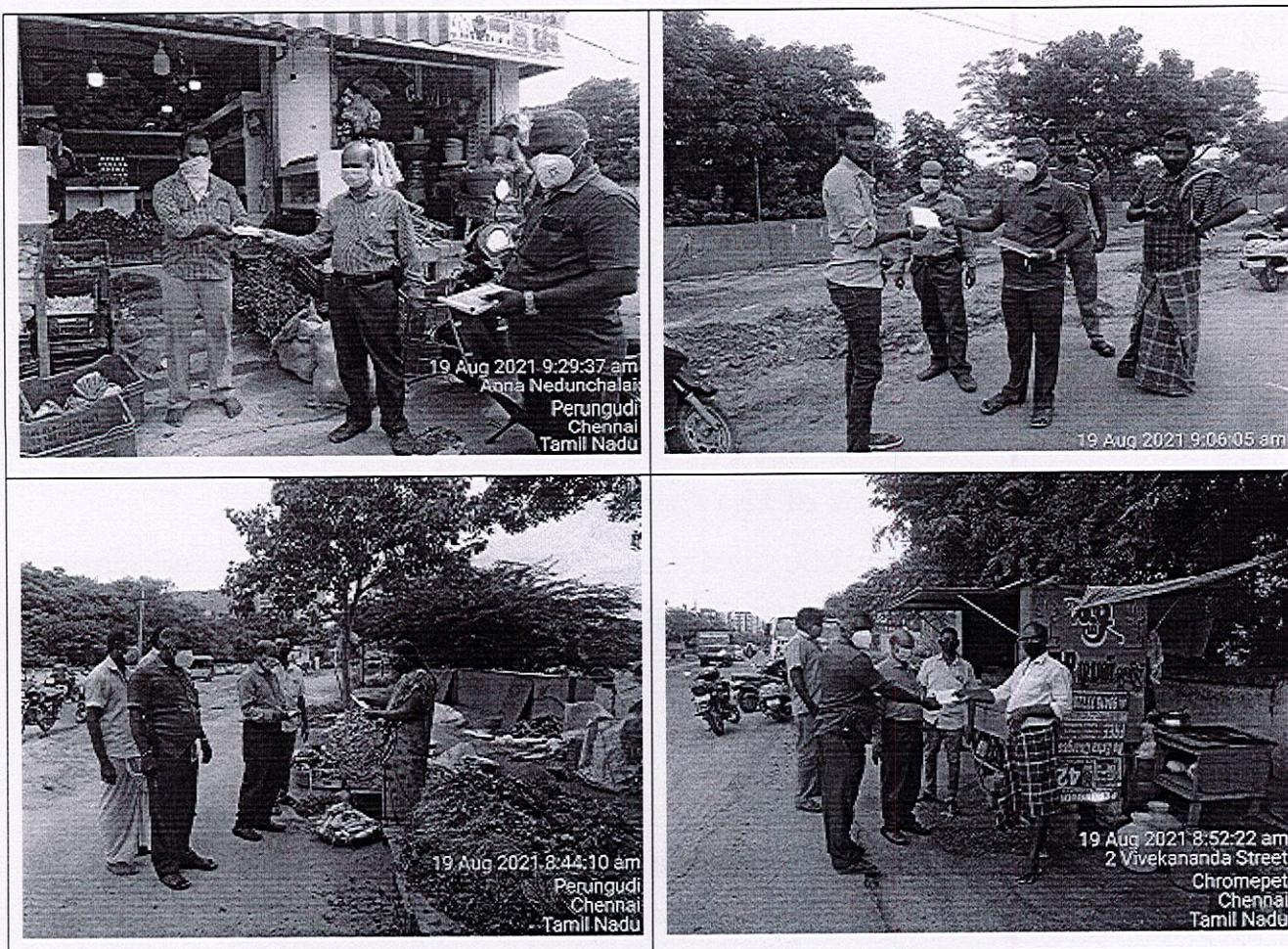
## Schedule IV

### Penalties

(see bye-law 5.01 and 8)

S.No	Sub section/Details of section rules	Penalty amount (Rs.)
1	Throwing garbage in public and private place/ littering from vehicles	500
2	Category under Non Segregation of waste	
	A. Individual House Holds	100
	B. Apartments / group house holds	1000
	C. Bulk waste generator	5000
3	Unauthorised dumping of Construction and Demolition waste in all public places	
	A. Up to 1 ton	2000
	B. 1 ton and above	5000
4	Horticulture, Wood waste not properly dumped at public place	200
5	Littering around bin / littering in sewer / canal / water bodies	500
6	Burning of solid waste	
	A. Private premises	2000
	B. Public places	5000
	C. Burning of solid waste generated from commercial places	2000
7	Fish, pet birds, meat waste (not from households) handing over without segregation	1000
8	Vendors / Hawkers/Shopkeepers without bin / Garbage basket	100
9	Vendors / Hawkers handing over without segregation	200
10	Unless a place not kept clean within 12 hrs after a public gathering/ public program events irrespective of number of persons	500





The Greater Chennai Corporation, Zone 14, Zonal Officer, Assistant Executive Engineer - SWM, Conservancy Supervisors and Conservancy Inspectors had collected the fine amount of Rs. 12,000/- as per the By-laws in Solid Waste Management (SWM) Rules, 2016 Schedule of Fines (Schedule IV) for Debris and Garden garbage & Source Segregation. The Fines amount has been deposited in the Treasury, Greater Chennai Corporation as follows:

<b>Bye Law 2019-Fine Collection</b>					
<b>S No</b>	<b>Zone</b>	<b>Date</b>	<b>Reason for Collecting Penalty</b>	<b>Chellan Number</b>	<b>Penalty Amount in Rs</b>
1	14	19.01.2021	Debris and Garden garbage	NP/2021-22/0009671	12,000

- Zonal Officer, Zone -14, Greater Chennai shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.

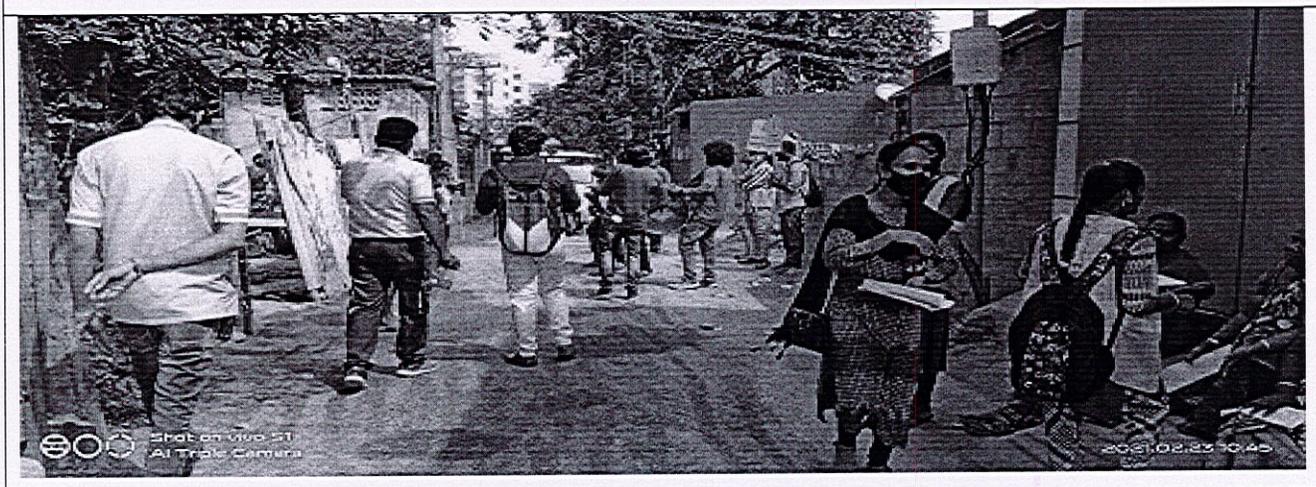
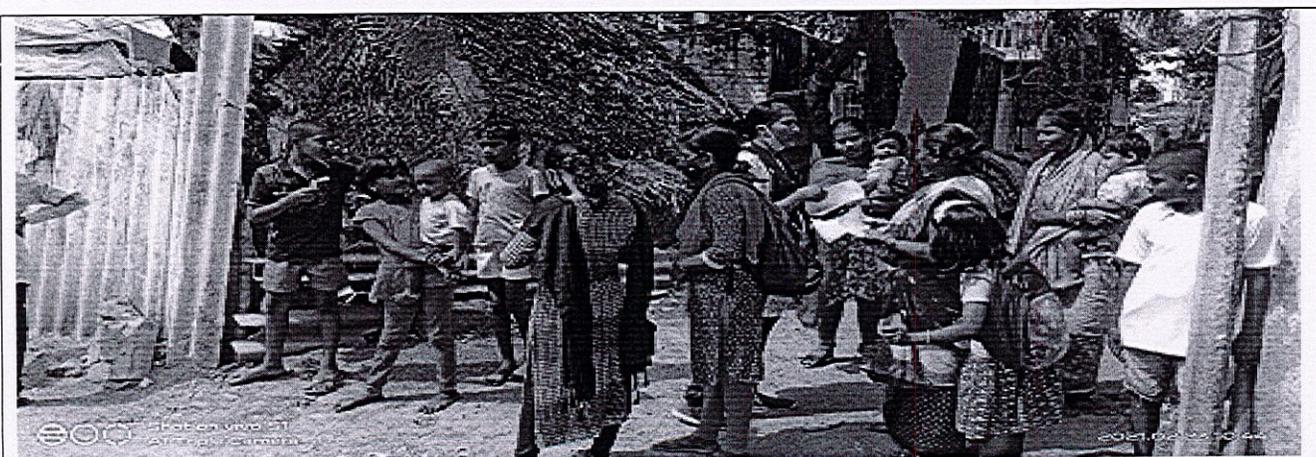
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### **5.0 Responsibilities of the Corporation of Chennai**

(23) Create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-

- (i) not to litter;
- (ii) minimize generation of waste;
- (iii) reuse the waste to the extent possible;
- (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
- (v) practice home composting, vermin-composting, bio-gas generation or community level composting;
- (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
- (vii) storage of segregated waste at source in different bins;
- (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
- (ix) pay monthly user fee or charges to local bodies or any other person authorized by the local body for sustainability of solid waste management.



The Greater Chennai Corporation, Source Segregated awareness programs have been conducted for various “Resident Welfare Association” in Zone XIV. Also awareness extended on daily basis through battery operated vehicle helpers using Radio Speakers while collecting segregated garbage from households. Private Urbaser Sumeet IEC (Information Education Communication) Executive conducted awareness through “Drama Play” in various locations in Greater Chennai Corporation, Zone –XIV.

Apart from BOV-helpers, division conservancy inspectors also give source Segregation awareness to all those garbage non- Segregated houses.

*[Signature]*  
Asst. Executive Engineer/SWM

*[Signature]*  
Asst. Executive Engineer/Unit-4

*[Signature]*  
Executive Engineer I/Z-XIV

*[Signature]*  
Zonal Officer /Zone-XIV

*[Signature]*  
Superintending Engineer (South)



